

has been established against him. Medical Council of India is examining appropriate action that can be taken under the provisions of law against its retired Officer

Welfare Measures for Contract Labourers in Food Corporation of India

6332. SHRI MRUTYUNJAYA NAYAK: Will the Minister of FOOD be pleased to state:

(a) whether the Food Corporation of India provide welfare measures and other benefits to the contract labourers as provided to the departmental workers;

(b) if not, the reasons therefor; and

(c) the corrective measures proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) to (c). The minimum wages and other admissible amenities to the Contract Labour are ensured by the FCI through incorporation of suitable provisions in the Contracts executed with the Contractors.

Reopening of Stations in Waltair Division

6333. SHRI SIVAJI PATNAIK: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Kashinagar, Parlakimidi and Ganguvada stations under Waltair division of South-Eastern Railways were closed down resulting in great hardship to the people;

(b) if so, the reasons for such closures; and

(c) the time by which these Station are likely to be reopened?

THE MINISTER OF STATE IN THE

MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c). Parlakimidi, Kashinagar and Ganguvada block stations have not been closed for passenger traffic but have been converted into halt stations for operational and financial reasons.

Food Stuff to Kashmir

6334. SHRI J. CHOKKA RAO: Will the Minister of FOOD be pleased to state:

(a) whether basic food stuff is supplied to the people of Kashmir at subsidies rates; and

(b) if so, the expenditure incurred on this account by the Union Government and the State Government during the last three years separately?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). The foodgrains, wheat and rice, are supplied at uniform central issue prices to all the States/UTs including Jammu and Kashmir for sale to the consumers under the Public Distribution System. These prices are lower than the economic cost of the grains. The differential amount, that is, subsidy, incurred during the last three years by the Government of India and benefit availed by the consumers of Jammu and Kashmir is as under:-

<i>Year</i>	<i>Amount (Rs. in crores)</i>
1989-90	44.32
1990-91	42.06
1991-92 (Estimated)	47.76

The cost incurred by the State Government towards distribution of these grains are either realised by the State Govt. from the consumers or borne by them by way of